

**Central Administrative Tribunal  
Principal Bench  
OA No. 4017/2016**

New Delhi this the 06<sup>th</sup> day of December, 2016

**Hon'ble Sh. Shekhar Agarwal, Member (A)  
Hon'ble Sh. Raj Vir Sharma, Member (J)**

- (01) Sh. Ashish Mandal  
S/o Late Narendra Nath Mandal  
D.O. Birth: 26/06/1973, Age: 43  
D.O. Joining: 13/06/2003  
LPT: Kanker  
DMC: Raipur (CG)
- (02) Sh. Sanilla Ganesh  
S/o Sh. Jangaiah  
D.O. Birth: 02/08/1968, Age 48  
D.O. Joining: 19/06/1996  
LPT: Veldanda  
DMC: Mahaboobnagar
- (03) Sh. Dharimisetty Venkata Rao  
S/o Sh. Dharimisetty Ramanaiah  
D.O. Birth:15/01/1976, Age 40  
D.O. Joining: 22/03/1990  
LPT: Lakkireddypalli  
DMC: Kadapa District (AP)
- (04) Sh. Vepamanu Jagannathan  
S/o Sh. Vepamanu C. Govindappa  
D.O. Birth:03/05/1972, Age 44  
D.O. Joining: 01/10/1999  
LPT: Kadiri  
DMC: Kadapa District (AP)
- (05) Sh. M. Ramulu  
S/o Sh. Bakkaiah  
D.O. Birth:15/11/1970, Age 46  
D.O. Joining: 16/02/2000  
TVRC: Nagarkurnool  
DMC: Mahaboobnagar (Tel.)
- (06) Sh. Vikas Sudhakar Badkas  
S/o Sh. Sudhakar Badkas  
D.O. Birth:07/07/1972, Age 44  
D.O. Joining: 09/11/1996  
LPT: Vita  
DMC: Kolhapur
- (07) Sh. M. Amaranath Naik  
S/o Sh. M. Deepala Naik

D.O. Birth:060/06/1970, Age 46  
D.O. Joining: 07/05/1997  
TVRC: Kuppam  
DMC: Bangalore.

(08) Sh. Malkhan Singh Patel  
S/o Sh. Nathooram Patel  
D.O. Birth:23/10/1975, Age 41  
D.O. Joining: 16/03/2000  
TVRC: Panchmari  
DMC: Itarsi (MP).

(09) Sh. Nitol Ganpat Rahate  
S/o Sh. Ganpat S. Rahate  
D.O. Birth:26/07/1971, Age 45  
D.O. Joining: 09/11/1999  
LPT: Deoruki  
DMC: Kolhapur.

(10) Sh. Rajesh Balwant Vichare  
S/o Sh. Balwant R. Vichare  
D.O. Birth:26/06/1975, Age 41  
D.O. Joining: 05/11/1999  
LPT: Rajapur  
DMC: Kolhapur.

(11) Sh. D. Jyotheeswaran  
S/o Sh. K. Doraswamy  
D.O. Birth:10/05/1973, Age 43  
D.O. Joining: 29/09/1997  
LPT: Palaman  
DMC: Kadapa District (AP)

(12) Sh. Kirtikumar K. Sh. Mali  
S/o Sh. Kashiram Sh. Mali  
D.O. Birth:25/07/1971, Age 45  
D.O. Joining: 11/10/1999  
DDK: HPT Bhuj (Gujrat)

(13) Sh. Rajnish Asarsa,  
S/o Sh. Bhagwati Prasad  
D.O.B. :13/10/1973, Age 43  
D.O. Joining: 12/12/1997  
DDK: Ahmedabad (Gujrat)

(14) Sh. Nagendra Sian Barad  
S/o Sh. Arian Bhai Ata Bhai Barad  
D.O. Birth:01/06/1970, Age 46  
D.O. Joining: 05/05/1998  
LPT: Veraval  
DMC: Rajkot (Gujrat)

(15) Sh. Narayan Pawar  
 S/o Sh. Manikrao Pawar  
 D.O. Birth:16/02/1975, Age 41  
 D.O. Joining: 01/02/1999  
 TVRC: Amravati  
 DMC: Akola. .... Applicants

(All applicants are working on the post of helpers and are in the category of Group D)

**(By Advocate: Dr. Ashwani Bhardwaj )**

### **Versus**

1. Union of India,  
 Through Secretary,  
 Ministry of Information & Broadcasting,  
 Shastri Bhawan, New Delhi.
  
2. The C.E.O.,  
 Prasar Bharti, PTI Building,  
 New Delhi.
  
3. The Director General,  
 Doordarshan Kendra,  
 Doordarshan Bhawan,  
 Mandi House,  
 New Delhi. .... Respondents

### **ORDER (ORAL)**

**Mr. Shekhar Agarwal, Member (A)**

M.A. No. 3598/2016 filed for joining together is allowed.

2. This OA has been filed seeking the following reliefs :-

“a. Direct the respondents to grant the scale of Technician, i.e. Rs.4500-7000 to the applicants from the due date, under M.A.C.P. Scheme, after completion of the required number of years of service, as granted by this Hon'ble Tribunal in the O.As Nos 1949/2012 and 3607/2014, with all consequential benefits of arrears of pay allowances etc. and

b. Grant cost in favour of the Applicants and Pass any other or further order(s), in favour of the Applicants, which this Hon'ble Tribunal may deem fit, just & proper in the above mentioned facts & circumstances.”

3. Learned counsel for the applicant argued that this case was similar to OA No. 1949/2012 which was decided by a Co -ordinate Bench of this Tribunal on 03.04.2014. The aforesaid judgment was also followed in OA No. 3607/2014 decided on 10.10.2014. Learned counsel stated that the applicants would be satisfied in case directions were given to the respondents to examine the case of the applicants and extend to them the same benefits.

4. In view of the limited prayer made by the applicants, we dispose of this OA at admission stage itself without issuing notice to the respondents and without going into the merits of the case with a direction to them to examine the case of the applicants herein in the light of the judgments in OA No. 1949/2012 and OA No. 3607/2014. In case it is found that the case of the applicants is covered by the aforementioned judgments, then they be extended the same benefits as were granted to the applicants of those OAs. The respondents shall decide the case of the applicants within a period of sixty days from the date of receipt of a certified copy of this order and they shall communicate their decision to the applicants by means of a reasoned and speaking order. No costs.

**(Raj Vir Sharma)**  
**Member (J)**

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**(Shekhar Agarwal)**  
**Member (A)**

